# CENTRAL ADMINISTRATIVE TRIBUNAL

### MUMBAI BENCH

R.P. No: 52/98 in O.A. No. 653/97, R.P. No.:53/98 in O.A. No. 652/97 and R.P. No: 54/98 in O.A. No. 654/97.

Dated the 9th day of October, 1998.

CORAM : Hon'ble Shri Justice R. G. Vaidyanatha,

Vice-Chairman.

Hon'ble Shri D. S. Baweja, Member (A).

Shri R. Balasubramaniam ... Applicant in O.A. No. 652/97.

Shri M. M. Gupta. ... Applicant in O.A. No. 653/97.

Shri B. Arunachal Rao ... Applicant in O.A. No. 654/97.

## **VERSUS**

Union Of India & Others ... Respondents.

### And

Chandra Gupta Tiwari, D.G.M., Mulund Telephone, M.T.N.L.

Residing at -

Shivaji Park, Telephone Exchange, Quarter No. 2, Anant Patil Road, Dadar (W), Mumbai - 400 028. Review Petitioner.
(Original Respondent No. 9)

### ORDER ON CIRCULATION

SHRI R. G. VAIDYANATHA, VICE-CHAIRMAN (

These are three Review Petitions filed by Respect No. 9 in all the three original applications in respect of our common order dated 19.08.1998 in O.A. Nos. 652/97, 653/97 and 654/97. We have perused the Review Petitions and the entire records.

2. Many of the grievances made in the Review

Petition was on the merits of the case, which cannot be

re-agitated again in the form of a review petition.

The scope of review petition under Order 47 Rule 1 C.P.C.

is very limited. If there is any apparent error on
record or for any other reasons as mentioned in Order 47

Rule 1 C.P.C., the power of review can be exercised.

A review petition cannot be filed to show that the
order passed by the Tribunal is wrong or that the
reasoning given is wrong. If the order of a Court or
Tribunal is wrong, the remedy is by way of an appeal
before the appropriate forum. Hence, the review petitions
so far as it touches the question of merits of the
judgement, it does not come within the parameters of
Order 47 Rule 1 C.P.C.

petitions is, for the vacancies of 1991-92, the relevant date is 01.10.1991 and the seniority list on that date must be considered for promotion. The D.P.C. has to sonsider the relevant date as per rules and as per consideration or the acancies of a particular year. We have not expressed any opinion on this point on the R.F. and, therefore, we leave it to the D.P.C. to decide the date on which the seniority list should be considered for the vacancies of a particular year.

Another grievance made out is that the same yardstick which applies to the vacancies of 1991-92 should apply to the subsequent years also. There cannot be any dispute on this point and we have made it very clear in the order that for all the vacancies

of 1991-92 and ubsequent years, year-wise vacancies has to be taken into consideration and seniority of the officers of the relevant vacancy year must be considered for fixing the zone of consideration.

this point is already covered by the judgement, nere is no necessity of reviewing our judgement.

For the above reasons, the Review Petition is rejected by circulation.

(D. S. BAVEJA MEMBER (A)

(R. G. VAIDYANATHA) VICE-CHAIRMAN.

crtified True Copy

Section Officer entral Admn, Fribmal

No. CAT/BOM/JUDL/0A653/97

Copy to

1) Shi S.P. Kulkrurni County for applique in on 652/9/8 0A654/97

2) Shi st. s. Karkerg' Councel for applicant in eA 653197.

3) 5 mi V. s. Maxarkar Counsel for Resp. No. 1/2 'm on 652/978 654/97.

4) Shar' P.M. Pradham Counsel tro Resp/Nos 122 in der 653/97.

5) Shi C.M. Zha for despondents